

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 217/MP/2016

Subject : Petition seeking compensation on account of Changes in Law under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreement dated 1.4.2013 entered into between Thermal Powertech Corporation India Ltd. and the Distribution Companies in the States of Andhra Pradesh and Telangana.

Petitioner : Thermal Powertech Corporation India Ltd. (TPCIL)

Respondents : Southern Power Distribution Co. of Telangana Ltd. & Others

Date of hearing : 15.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Hemant Sahai, Advocate, TPCIL
Shri Ishaan Mukherjee, Advocate, TPCIL
Shri Apoorva Mishra, Advocate, TPCIL
Shri Sri Harsha Peechara, Advocate, AP & Telangana Discoms
Ms. Kriti Sinha, Advocate, AP & Telangana Discoms
Shri Nishant, Advocate, AP & Telangana Discoms
Shri Rakesh K. Sharma, AP & Telangana Discoms

Record of Proceedings

Learned counsel for the Petitioner submitted that pursuant to the common order dated 31.12.2018 of the Hon'ble High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, the Commission has the jurisdiction to adjudicate the disputes with regard to Change in Law. Learned counsel requested the Commission to issue notice to the Respondents.

2. Learned counsels for the Respondents accepted the notice and requested for four weeks time to file their replies to the Petition.

3. After hearing the learned counsels for the Petitioner and the Respondents, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents were directed to file their replies by 22.3.2019 with an advance to the Petitioner who may file its rejoinder, if any, by 5.4.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**